

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.52
TP (Co. Act.)- 21(PB)/2024
Old CP No. 348/2014 & CP No.349/2014

IN THE MATTER OF:

Mr. Vijay Kumar Bidhuri Sole Prop Ms VK Petitioner/Applicant
Garments

Vs.

Ms. Lexus India Ltd. Respondent

Order under Section 433(e)/433(f) of Companies Act, 1956

Order delivered on 03.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Aashi Jain, Proxy Counsel For Mr. Raghu
Vasishth, Adv.

For the Respondent :

ORDER

Proxy Counsel Ms. Aashi Jain appeared through VC on behalf of the Petitioner and stated that the main counsel is not available today so, she sought an adjournment.

At request, list the matter for a physical hearing **on 13.08.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)